

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2764
ANSWERED ON:27.08.2013
NCRB REPORT ON CRIME
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been 24 per cent increase in instances of crimes like corporal punishment, sexual abuse and child labour in the country as per the report of the National Crime Records Bureau (NCRB);
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): As per information provided by the National Crime Records Bureau (NCRB), the information on corporal punishment and child labour is not available. However, a total of 7,112 and 8,541 cases of child rape were registered in the country during 2011 and 2012 respectively, thereby showing an increase of 20.1% in 2012 over 2011.

The State/UT wise cases registered, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under rape of Children during 2010-2012 is enclosed at Annexure.

(c): A comprehensive legislation on sexual offences against children named 'Protection of Children from Sexual Offences Act, 2012' has already been enacted vide Presidential assent on 19th June 2012. The President of India on 2nd April, 2013 has consented to the 'Criminal Law (Amendment) Act, 2013', which have come to force since 3rd February, 2013, wherein section 370A criminalizes the employment of trafficked children for sexual exploitation and provides for stringent punishment against the offender.

As per seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory administrations. However, Government of India is deeply concerned with the welfare of children and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States/UTs.

A detailed advisory dated 14th July, 2010 has been sent by the Central Government to all State Governments and UT Administrations wherein States/UTs have been advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children's parks/play grounds, residential localities/roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls. Another detailed advisory has been issued on missing children-measures needed to Prevent Trafficking and Trace the Children-regarding dated 31st January, 2012, wherein it was specifically advised to the States/UTs to prevent children from being victims of any heinous or organized crime such as, victims of rape, sexual abuse etc.

Ministry of Women and Child Development is implementing the Integrated Child Protection Scheme (ICPS) from 2009-10, for the welfare of children in need of care and protection.

Furthermore the National Commission for Protection of Child Rights was constituted in 2007 under the Commissions for Protection of Child Rights (CPCR) Act, 2005 to protect the rights of children.